

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

***LD-VC-CWS-230-2020, 231-2020, 232-2020, 233-2020,
234-2020, 235-2020, 236-2020, 237-2020, 238-2020,
239-2020, 240-2020 & 241-2020***

LD-VC-CW-230-2020.

Farzana Bi Umarali Khan. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Ankita Kamat,
Additional Government Advocate for the Respondents.

LD-VC-CW-231-2020.

Ishraq Khan Pathan. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Ankita Kamat,
Additional Government Advocate for the Respondents.

LD-VC-CW-232-2020.

Muksud M. Peerzade. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. P. Arolkar, Additional Government Advocate for the Respondents.

LD-VC-CW-233-2020.

Melisa D'Silva. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. P. Arolkar, Additional Government Advocate for the Respondents.

LD-VC-CW-234-2020.

Shabbir Ahmed Dastagir Deshpai. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. S. P. Munj, Additional Government Advocate for the Respondents.

LD-VC-CW-235-2020.

Victoria D'Silva. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. S.P. Munj, Additional Government Advocate for the Respondents.

LD-VC-CW-236-2020.

Imran Khan and Anr. Petitioners.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for the Respondents.

LD-VC-CW-237-2020.

Hassib Khan Pathan Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for the Respondents.

LD-VC-CW-238-2020.

Nissar Haveri. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Sapna Mordekar,
Additional Government Advocate for the Respondents.

LD-VC-CW-239-2020.

Noor Ahmad Babajan Angadi. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Sapna Mordekar,
Additional Government Advocate for the Respondents.

LD-VC-CW-240-2020.

Channavirappa Hadpad. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. G. Shetye, Additional
Government Advocate for the Respondents.

LD-VC-CW-241-2020.

Shamshuddin Shaikh. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. G. Shetye, Additional
Government Advocate for the Respondents.

***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.***

Date : 5th October, 2020.

P.C. :-

Heard Mr. Nigel Costa Frias for the Petitioners and Mr. D. Pangam, the learned Advocate General appears along with Additional Government Advocates for the Respondents.

2. The concerned Respondents to file response to the issues raised in these Petitions within two weeks from today. Advance copies to be furnished to the learned Counsel for the Petitioner by e-mail.

3. Until the next date, the parties to maintain *status quo*, in the sense that no demolition will be carried out in pursuance of the impugned orders. The Petitioners will also not make any extensions or use the structures in question for any purposes other than residential purpose.

4. The objection as to alternate remedy, is specifically kept open for the present.

5. The matters are now adjourned to 20/10/2020.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.